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2023:PHHC:120117

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH**

COCP-307-2023 (O&M)

Date of decision: 13.09.2023

Dhananjay Chauhan

... Petitioner

Vs.

Sanjeev Kaushal and others

... Respondents

CORAM: HON'BLE MR. JUSTICE ARVIND SINGH SANGWAN

Present: Mr. Maninderjit Singh, Advocate for the petitioner.

Mr. Harsh Vardhan Sehrawat, AAG, Haryana.

ARVIND SINGH SANGWAN, J. (ORAL)

Learned State counsel, on the basis of affidavit of Chief Secretary, Haryana, filed in the Court today, submits that by passing the speaking order dated 12.09.2023, Govt. of Haryana has granted approval and sent the proposal to the Department regarding setting up of Transgender Protection Cell at State level and District Level.

In view of the above, learned counsel for the petitioner submits that this petition may be disposed of having become as infructuous.

Ordered accordingly.

**[ARVIND SINGH SANGWAN]
JUDGE**

13.09.2023

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Whether speaking/reasoned : Yes/No

Whether reportable : Yes/No